DETAILED PUBLIC STATEMENT
For the attention of the Equity Shareholders of
ROSELABS FINANCE LIMITED

Registered Office: 111/952 Nirmal Apartment., Sola Road, Naranpura, Ahmedabad - 380064 • Tel:09619756246 • e-mail : admin.roselabsfinance@gmail.com

Open Offer for acquisition of 26,00,000 Equity Shares at a price of ₹ 8.50 per equity share from shareholders of Roselabs Finance Limited by Arihant Premises Private Limited, Mumbai ("Acquirer")

This Detailed Public Statement **("DPS")** is being issued by **Arihant Capital Markets Limited**, the Manager to the Offer **("Manager")** on behalf of **Arihant Premises Private Limited ("Acquirer")**, in compliance with Regulation 13(4) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto **("SEBI SAST Regulations")** pursuant to the Public Announcement filed on February 21, 2013 with the Stock Exchanges / Roselabs Finance Limited **("Target Company")** and on February 22, 2013 with Securities and Exchange Board of India (SEBI) in terms of Regulation 3(1) and 4 of the SEBI SAST Regulations.

I. DETAILS OF ACQUIRER, TARGET COMPANY AND THE OFFER

(A) Acquirer

(a) The Offer is being made by Arihant Premises Private Limited.

(b) Arihant Premises Private Limited was incorporated on August 26, 1988 with the Registrar of Companies, Maharashtra, Mumbai, having its Registered Office at 216, Shah & Nahar Industrial Estate, Dr. E. Moses Road, Worli, Mumbai - 400018; Tel : 022-61334517; e-mail : yogesh.vadhwana@lodhagroup.com. The Acquirer belongs to Lodha group.

(c) Arihant Premises Private Limited has been promoted by Lodha Developers Private Limited which is promoted by Mr. Abhishek M. Lodha, Mr. Abhinandan M. Lodha and Mr. Mangal Prabhat Lodha alongwith Lodha Ruling Realtors Private Limited **("LRRPL")**. LRRPL in turn is promoted by Mr. Mangal Prabhat Lodha, Mr. Abhishek M. Lodha and Mr. Abhinandan Lodha.

The Acquirer is in the business of construction and development of real estate.

The paid-up equity capital of the Acquirer is ₹ 1,00,000/- comprising of 1,000 Equity Shares of ₹ 100/- each held as under :

Sr. No.	Shareholders	No. of Equity Shares	% of shareholding
1.	Lodha Developers Private Limited	999	99.90
2.	Sahajanand Hi-Tech Constructions Private Limited (Nominee of Lodha Developers Private Limited)	1	0.10
	Total	**1,000**	**100.00**

The Acquirer has also issued 4,000 Optionally Convertible Redeemable Preference Shares **("OCRPS")** of ₹ 100/- each aggregating to ₹ 4,00,000/- and the entire OCRPS is held by Lodha Developers Private Limited.

(d) The Acquirer is a private limited company and is not listed on any stock exchanges.

(e) There is no Person Acting in Concert with the Acquirer.

(f) The Acquirer does not hold any shares in the Target Company.

(g) The Acquirer has entered into Share Purchase Agreement ("SPA") on February 21, 2013 with M/s Poonam Fast Foods Private Limited, the promoter shareholder of the target Company, to acquire 57,64,181 Equity Shares of ₹ 10/- each constituting 57.64 % of the paid-up equity and voting share capital of the Target Company at a price of ₹ 8.50 per equity share, thereby triggering Open Offer under Regulation 3(1) and 4 of SEBI SAST Regulations.

(h) Besides the SPA as mentioned under (g) above, the Acquirer does not have any other interest in the Target Company.

(i) The Acquirer has not been prohibited by the Securities and Exchange Board of India (hereinafter referred to as "SEBI") from dealing in securities, in terms of directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992 (hereinafter referred to as "SEBI Act") or under any of the Regulations made under the SEBI Act.

(j) Mr. B.B. Jain, Proprietor, M/s B.B. Jain & Associates., Chartered Accountants, having their office at 301, Girnar Apartments, Off Mandpeshwar Road, Borivli (W), Mumbai - 400092 (Membership No. 37357; Firm Registration No. 103889W), Tel no. 022-28905267; email : bbjainandassociates@yahoo.com, has certified vide certificate dated February 21, 2013 that the net worth of Arihant Premises Private Limited as on January 31, 2013 is ₹11,90,75,379/- (Rupees Eleven Crores Ninety Lacs Seventy Five Thousand Three Hundred Seventy Nine Only) and that it has sufficient liquid resources to fulfill the obligation under this Open Offer.

(k) There are no pending litigations against the Acquirer.

(l) The brief audited financial data for the year ended March 2010 to March 2012 and certified financial for the period ended September 30, 2012 is given below : (₹ in Lakhs)

	30/09/2012	31/03/2012	31/03/2011	31/03/2010
Total Revenue	543.97	2,568.55	4,084.15	0.28
Net Profit/(Loss)	(689.59)	13.56	1,390.14	(268.03)
EPS (₹)*	-	1,355.93	1,39,014.47	-
Net Worth	203.23	892.82	879.26	(514.89)

* basic and diluted

(B) Details of Seller

(a) The Acquirer has entered into Share Purchase Agreement with Poonam Fast Foods Private Limited **("Seller")** on February 21,2013 to acquire 57,64,181 Equity Shares **("Sale Shares")** of ₹ 10/- each constituting 57.64% of the paid-up equity and voting share capital of the Target Company at a price of ₹ 8.50 per fully paid-up Equity Share **("Negotiated Price")**

(b) The Seller is a private limited company having its registered office at 304, Noble Tower, Ganapatrao Kadam Marg, Lower Parel, Mumbai - 400 013. It forms part of the promoter group.

(c) It does not belong to any Group.

(d) The Seller has not been prohibited by SEBI from dealing in securities, in terms of direction under Section 11B of the SEBI Act or under any of the Regulations made under the SEBI Act.

(e) The Seller holds 57.64% of the voting Equity Capital in the Target Company. After the underlying transaction in terms of the SPA, its holding in the Target Company would be nil.

(C) Target Company

(a) The Target Company was incorporated under the Companies Act, 1956 as public limited Company on January 4, 1995 with the Registrar of Companies, Gujarat and received Certificate of Commencement of Business on January 5, 1995. The Target Company's Registered Office is situated at 111/952 Nirmal Apt., Sola Road, Naranpura, Ahmedabad - 380064.

The Target Company was originally promoted by Mr. Pawankumar Agrawal, Mr. Sunil Shah and Smt. Rosy Devi Agrawal. Later during the year 2008, there was change in the management of the Target Company. M/s Poonam Fast Foods Private Limited acquired controlling interest in the Target Company. In compliance with the SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 1997, they made Open Offer to the then shareholders of the Target Company during July 2008.

(b) The Equity Shares of Roselabs Finance Ltd. are listed on BSE Limited (BSE) and Ahmedabad Stock Exchange Limited (ASE). The shares of the company are not suspended from trading at any of the stock exchanges where the shares are listed. The annualised trading turnover of Shares of Roselabs Finance Limited during the preceding 12 calendar months prior to the month in which Public Announcement (PA) was made, i.e. during the months from February 2012 to January 2013 is given below :

Name of stock Exchange	Total no. of share traded during the 12 calendar months prior to the month in which PA was made.	Total No. of listed Shares	Annualized Trading turnover (in terms of % to total listed shares)
BSE	1,98,917	1,00,00,000	1.99%

Based on the parameters set out in the Regulation 2(j) of SEBI SAST Regulations, the Equity Shares of the Target Company are deemed to be infrequently traded. As the equity Shares were infrequently traded, the Offer price has been determined taking into account the parameters as set out under Regulations 8(2)(e) viz. Book Value, EPS, Return on Net Worth, price paid by the Acquirer for acquisition through SPA etc.

(c) The brief audited financial information of the Target Company for the years ended March 2010 to March 2012 and for the period ended December 31, 2012 is as follows : (₹ in lacs)

Particulars	31/12/2012*	31/03/2012	31/03/2011	31/03/2010
Total Income	29,742.13	753.36	12.80	0.32
Net Profit / (loss)	40.20	(86.41)	4.63	(40.49)
EPS (₹)	0.40	-	0.03	-
Net Worth	-	706.76	793.17	788.54

* As per filling with BSE & limited review conducted by Statutory Auditors.

(D) Details of the Offer

(a) This open offer is being made pursuant to Regulation 3(1) and 4 of the SEBI SAST Regulations as aforesaid, to the public equity shareholders of Roselabs Finance Limited by M/s. Arihant Premises Private Limited to acquire 26,00,000 Equity Shares of ₹ 10 each representing 26% of the paid up equity voting share capital of the Target Company, at a price of ₹ 8.50 per Share **("Offer Price")** payable in cash subject to the terms and conditions mentioned hereinafter (the **"Open Offer"** or **"Offer"**). There are no other individuals or other entities/persons who are acting in concert with the Acquirer for the purpose of the Open Offer.

(b) The offer is being made to all the equity shareholders of the Target Company except the shareholder who is party to the SPA and the persons deemed to be acting in concert with such selling shareholder.

(c) There are no partly paid up equity shares or outstanding warrants or other similar instruments issued by the Target Company.

(d) No approval from any bank or financial institutions is required for the purpose of this Open Offer or for effecting the SPA. As on the date of DPS, no other statutory approvals are required to be obtained for the purpose of this Open Offer. The Open Offer would be subject to all the statutory approvals that may become applicable at a later date before the completion of the Open Offer.

(e) The Offer is not subject to any minimum level of acceptance from the shareholders i.e. it is not a conditional offer and the Acquirer will be obliged to acquire all the equity shares tendered in response to the Offer, subject to a maximum of 26,00,000 Equity Shares that are validly tendered in terms of the Offer subject to the terms and conditions mentioned in this DPS and the Letter of Offer **("LOF")** to be sent to the shareholders of the Target Company.

(f) This is not a competitive offer.

(g) As indicated above, the Acquirer has entered into SPA on February 21, 2013 to acquire 57,64,181 Equity Shares of ₹ 10/- each constituting 57.64% of the paid-up equity and voting share capital of the Target Company with the Seller. The condition stipulated in the SPA, the underlying agreement, meeting of which is outside the reasonable control of the Acquirer, is as under :

The parties to the Agreement agree that in the event of non-compliance of any of the provisions of SEBI SAST Regulations, this Agreement shall not be acted upon by any of the parties.

Pursuant to Regulation 23(1)(c) of the SEBI SAST Regulations, the offer may be withdrawn by the Acquirer if the condition as stipulated above in the SPA is not met for reasons outside the reasonable control of the Acquirer.

(E) The Acquirer currently does not plan to dispose off or otherwise encumber any asset of the Target Company in the next 2 years except in the ordinary course of business of the Target Company. The Acquirer undertakes not to sell / dispose off or otherwise encumber any substantial asset of the Target Company for a period of 2 years except with the prior approval of the shareholders of the Target Company through Special Resolution in terms of Regulation 25(2) of the SEBI SAST Regulations. The Target Company does not have any subsidiary.

(F) Pursuant to this offer the public shareholding may fall below 25% of its outstanding equity share capital. The Acquirer undertakes that it will, in accordance with Regulation 7(4) of SEBI SAST Regulations, facilitate the Target Company to raise the level of public shareholding to the level specified for continuous listing in the listing agreement with the stock exchanges within the specified time permitted under the Securities Contract (Regulation) Rules, 1957.

II. BACKGROUND OF THE OFFER

(a) The Acquirer currently does not hold any equity shares in the Target Company.

(b) The Acquirer has entered into SPA on February 21,2013 to acquire 57,64,181 Equity Shares of ₹ 10 each constituting 57.64 % of the paid-up equity and voting share capital of the Target Company at a price of ₹ 8.50 per equity share with the Seller thereby triggering Open Offer under Regulation 3(1) and 4 of SEBI SAST Regulations.

(c) Apart from the consideration of ₹ 8.50 per Equity Share, no other compensation, directly or indirectly, is payable to the Seller under the SPA or otherwise. The total consideration is paid/payable in cash for both the SPA and the present Open Offer.

(d) The Acquirer intends to gain control over the Target Company and make changes in the Board of Directors of the Target Company in accordance with the provisions of SEBI SAST Regulations.

(e) The Acquirer proposes to continue the existing line of business in the Target Company and may undertake other business activities in future, subject to the approval of members of the Target Company and other necessary approvals.

III. SHAREHOLDING AND ACQUISITION DETAILS

The current and the proposed shareholding of the Acquirer is as under:

Details	No. of Shares	% to paid-up Equity
Shareholding as on the Public Announcement (PA) date	-	-
Shares agreed to be acquired under the SPA	57,64,181	57.64%
Shares acquired between the PA date and the DPS date	NIL	N.A
Acquisition under Open offer	26,00,000	26.00%
Post offer shareholding (*)	83,64,181	83.64%

* On Diluted basis, as on 10th working day after closing of tendering period. Actual post-offer shareholding would depend on the response and acceptance of the shareholders in the Open Offer.

The directors of the Acquirer do not hold any shares in the Target Company.

IV. OFFER PRICE

(a) The shares of the Target Company are listed on BSE and ASE.

(b) As per the information available from BSE, where the equity shares of the Target Company are listed, the annualised trading turnover as percentage to total listed shares was 1.99%. As such, the Equity Shares of Roselabs Finance Limited are infrequently traded shares within the meaning of Regulation 2(j) of SEBI SAST Regulations during the 12 calendar months preceding the month in which Public Announcement is made.

(c) Justification of offer price

The offer price of ₹ 8.50 per Equity Share of the Target Company has been determined after considering the following in terms of Regulations 8(1) and 8(2) of the SEBI SAST Regulations:

PARTICULARS	Price (₹)
1. Negotiated price	8.50
2. Volume weighted average price paid/payable for acquisitions during the 52 weeks preceding the date of PA	-
3. Highest price paid/payable for acquisition during the 26 weeks preceding the date of PA	-
4. Volume weighted average market price of shares for a period of 60 trading days immediately preceding the date of PA	6.14
5. Fair Value of Equity Shares determined in accordance with parameters of Regulation 8(2)(e) *	4.53
6. Highest of the above	8.50
7. Offer Price	8.50

* As certified by M/s.B.B. Jain & Associates, Chartered Accountants, (Membership No. 37357, Firm Regn. No.103889W) having their office at 301, Girnar Apartments, Off Mandpeshwar Road, Borivli (W), Mumbai - 400092, Tel .No. 022-28905267; email: bbjainandassociates@yahoo.com; vide certificate dated February 21, 2013.

(d) There is no revision in offer price since the date of PA made on February 21, 2013. The offer price does not warrant any adjustment for corporate actions.

(e) In the opinion of the Acquirer and Manager to the Offer, the Offer price of ₹ 8.50 per fully paid Equity Share is justified.

(f) In case the Acquirer acquires or agrees to acquire whether by themselves or through or with persons deemed to be acting in concert with them, any shares or voting rights in the Target Company during the offer period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition and would be notified to the shareholders. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period.

(g) Subject to other Regulations, the Acquirer may, in terms of Regulation 18(4) of the SEBI SAST Regulations, make upward revision of the offer price at any time prior to the commencement of the last three working days before the commencement of the tendering period. Announcement of such revision would also be made in all the newspapers in which this DPS is made.

V. FINANCIAL ARRANGEMENTS

(a) Assuming full acceptance, the total fund requirements to meet this Offer is ₹ 2,21,00,000. (Rupees Two Crores Twenty One Lacs Only).

(b) The Acquirer has adequate resources to meet the financial requirements of the Offer. The fund requirements will be met from own sources/Net Worth and no borrowings from Banks / FIs or Foreign sources such as NRIs or otherwise is envisaged by the Acquirer. The Acquirer hereby declares and confirms that it has adequate and firm financial resources to fulfill the total financial obligation under the Offer.

(c) In accordance with Regulation 17 of the SEBI SAST Regulations, the Acquirer has deposited ₹ 55,25,000 (Rupees Fifty Five Lacs Twenty Five Thousand Only) by way of cash, being 25% of the entire amount of the consideration (assuming full acceptance by the shareholders) in an Escrow Account with Oriental Bank of Commerce, Churchgate branch, Mumbai - 400020 with exclusive authority to operate the account in favour of Arihant Capital Markets Ltd., the Manager to the Offer. The Acquirer has duly authorised the Manager to the Offer to realise the value of the Escrow Account in terms of Regulation 21(1) of the SEBI SAST Regulations.

Mr. B.B. Jain, Proprietor, M/s B.B. Jain & Associates, Chartered Accountants, having their office at 301, Girnar Apartments, Off Mandpeshwar Road, Borivli (W), Mumbai - 400092 (Membership No. 37357; Firm Registration No. 103889W), Tel no. 022-28905267; email: bbjainandassociates@yahoo.com, has certified vide certificate dated February 21, 2013 that the net worth of Arihant Premises Private Limited as on January 31, 2013 is ₹ 11,90,75,379/- (Rupees Eleven Crores Ninety Lacs Seventy Five Thousand Three Hundred Seventy Nine Only) and that it has sufficient liquid resources to fulfill the obligation under this Open Offer.

(d) Based on the above and in the light of the escrow arrangement, the Manager to the Offer is satisfied that firm arrangements for funds for payment through verifiable means have been put in place by the Acquirer to fulfill its obligations in relation to the Offer in accordance with the SEBI SAST Regulations.

VI. STATUTORY AND OTHER APPROVALS

(a) Non-resident equity shareholders who wish to tender their equity shares in the Target Company in this Offer will be required to submit all the applicable Reserve Bank of India (hereinafter referred to as "RBI") approvals (specific or general) that they would have obtained for acquiring, the equity shares of the Target Company. In the event such RBI approvals are not submitted, the Acquirer reserves the sole right to reject the equity shares tendered in the Offer.

(b) As on the date of this Letter of Offer, no other statutory approval is required to be obtained for the purpose of the Open Offer. The Open Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.

(c) In case of delay in receipt of any statutory approval, Regulation 18(11) of SEBI SAST Regulations will be adhered to, i.e. SEBI has power to grant extension of time to the Acquirer or payment of consideration to the shareholder(s) subject to Acquirer agreeing to pay interest as directed by SEBI.

(d) The condition stipulated in the underlying agreement (SPA), meeting of which is outside the reasonable control of the Acquirer, is as under :

The parties to the Agreement agree that in the event of non-compliance of any of the provisions of SEBI SAST Regulations, this Agreement shall not be acted upon by any of the parties.

Pursuant to Regulation 23(1)(c) of the SEBI SAST Regulations, the offer may be withdrawn by the Acquirer if the condition as stipulated above in the SPA is not met for reasons outside the reasonable control of the Acquirer.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Activity	To be completed by	
	Date	Day
Public Announcement Date	21/02/2013	Thursday
Detailed Public Statement Date	28/02/2013	Thursday
Filing of draft Letter of Offer with SEBI	07/03/2013	Thursday
Last date for competing offer	21/03/2013	Thursday
Late date for SEBI observations on draft LOF (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	01/04/2013	Monday
Identified Date	03/04/2013	Wednesday
Date by which LOF will be despatched to the shareholders	10/04/2013	Wednesday
Late date by which the Board of Target Company shall give its recommendation	16/04/2013	Tuesday
Issue Opening Advertisement Date	17/04/2013	Wednesday
Date of commencement of tendering period (open date)	18/04/2013	Thursday
Date of expiry of tendering period (closure date)	06/05/2013	Monday
Date by which all requirements including payment of consideration would be completed	20/05/2013	Monday

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON RECEIPT OF LOF

(a) Shareholders who are holding fully paid equity shares in physical form and wish to tender their equity shares will be required to send their Form of Acceptance-cum-Acknowledgement, original Share Certificate(s) and blank transfer deed(s) duly signed to Link Intime India Private Limited, the Registrar to the Offer by Registered /Speed Post at the applicants sole risk so that the same are received on or before the Offer closing date, at the address given below, in accordance with the procedures as specified in the Letter of Offer and the Form of Acceptance cum Acknowledgement. The relevant documents should NOT be sent to the Seller, Acquirer, the Target Company or the Manager to the Offer.

All eligible owners of fully paid equity shares of the Target Company registered or unregistered including those holding shares in street names who wish to avail and accept the Offer can deliver the Form of Acceptance-cum-Acknowledgement along with all the relevant documents to the Registrar through Registered Post / Speed Post / Hand Delivery, as per the following details;

Name & Address	Contact Person & Contact Numbers	Workings Days and timings
Link Intime India Pvt Ltd C-13, Panalal Silk Mills Compound, L B S Marg, Bhandup (W), Mumbai 400078	Mr. Pravin Kasare Tel : 022-25967878 Fax: 022-25960329 e-mail: roselabs.offer@linkintime.co.in	Weekdays between 10.00 am to 1.00 pm and 2.00 pm to 4.00 pm. The centre will be closed on Saturday, Sunday and on public holidays

(b) In case of (a) shareholders who have not received the LOF, (b) unregistered shareholders, (c) owners of the shares holding in street names, (d) owner of the shares who have sent the shares to the Target Company for transfer; may send their consent to the Registrar to the Offer on plain paper, stating the name, address, number of shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such shares such as broker note, succession certificate, original share certificate / original letter of allotment and valid share transfer deeds (one per folio), duly signed by such shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with the Target Company), and witnessed (if possible) by the notary public or a bank manager or the member of the stock exchange with membership number, as the case may be, shall need to be provided so as to reach the Registrar to the Offer on or before the date of closing of the business hours on the date of closure of the Offer. Such shareholders can also obtain the LOF from the Registrar to the Offer by giving an application in writing to that effect

(c) Shareholders holding equity shares in dematerialized form, will be required to send their Form of Acceptance cum Acknowledgement and other documents as may be specified in the Letter of Offer to the Registrar to the Offer either by Registered Post/Speed Post or by hand delivery so as to reach on or before the date of closing of the business hours on the date of closure of the Offer along with a photocopy of the delivery instructions in "Off market" mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the Depository Participant ("DP"), in favour of "LIIPL ROSELABS OPEN OFFER ESCROW DEMAT ACCOUNT" filled in as per the instructions given below:

DP Name	: Ventura Securities Limited
DP ID	: IN303116
Client ID	: 11137607
Depository	: National Securities Depository Limited (NSDL)

Note: Shareholders who wish to transfer their shares to the above mentioned escrow account from a demat account maintained with CDSL, should use "inter depository" delivery instruction slip.

(d) This Offer is also open to persons who own Equity Shares in the Target Company but are not registered Shareholders as on the "identified date".

(e) Unregistered Equity Shareholders who have sent the Share Certificates for transfer to the Target Company/its Share Transfer Agent, and not received them back or hold Shares of the Target Company without being submitted for transfer or those who hold in street name shall also be eligible to participate in this Offer.

(f) Unregistered Equity Shareholders and those who apply in plain paper will not be required to provide any indemnity.

(g) Unregistered Shareholders may follow the same procedure mentioned for registered Shareholders.

(h) Shareholders who have tendered shares in acceptance of the open offer shall not be entitled to withdraw such acceptance during the tendering period in accordance with Regulation 18(9) of SEBI SAST Regulations.

IX. The detailed procedure for tendering the shares in the Open Offer will be available in the Letter of Offer that would be mailed to the shareholders of the Target Company as on the identified date.

X. OTHER INFORMATION

(a) The Acquirer accepts full responsibility for the information contained in the Public Announcement / Detailed Public Statement and also the obligations of the Acquirer as laid down in the SEBI SAST Regulations, and subsequent amendments made thereof.

(b) Pursuant to Regulation 12 of the SEBI SAST Regulations, the Acquirer has appointed **Arihant Capital Markets Limited**, having office at 3rd Floor, Krishna Bhavan, Nehru Road, Vile Parle (East), Mumbai - 400 057. Tel No: - 022 -4225 4800; Fax: 022 -4225 4880 Email:mbd@arihantcapital.com **as Manager to the Offer**. The contact person is Mr. Satish Kumar P./Mr. Sameer Purohit.

(c) The Acquirer has appointed **Link Intime India Private Limited** as Registrar to the Offer having office at C-13, Panalal Silk Mills Compound, L B S Marg, Bhandup (W), Mumbai - 400 078; e-mail: roselabs.offer@linkintime.co.in; Contact Person: Mr. Pravin Kasare.

(d) This Detailed Public Statement will also be available on SEBI's website at www.sebi.gov.in

Issued by: MANAGER TO THE OFFER	On behalf of : Acquirer
ARIHANT capital markets ltd. **SEBI Regn. No.:** INM 000011070 3rd Floor, Krishna Bhavan, 67, Nehru Road, Vile Parle (East), Mumbai- 400 057. **Tel. No. :** +91- 22- 4225 4800; **Fax. No.:** +91- 22- 4225 4880 **Email:** mbd@arihantcapital.com **Website:** www.arihantcapital.com **Contact Person :** Mr. Satish Kumar P / Mr. Sameer Purohit	**Arihant Premises Private Limited** 216, Shah & Nahar Industrial Estate, Dr. E. Moses Road, Worli, Mumbai - 400018. Tel : +91-22-6133 4517 e-mail : yogesh.vadhwana@lodhagroup.com

Place : Mumbai
Date : February 28, 2013